

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.313/TD/2023**

Subject : Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for up-gradation of the inter-state trading license from Category 'V' to Category 'IV'.

Petitioner : Instinct Infra And Power Limited (IIAPL)

Date of Hearing : **23.2.2024**

Coram : Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Nishant Kumar, Advocate, IIAPL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that, as per the direction of the Commission, vide Record of Proceedings for the hearing dated 29.1.2024, the Petitioner has furnished the details of payment of licence fees. Learned counsel further submitted that the Petitioner has paid the excess licence fees and the same may be adjusted in future.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**